

(a)

(b)

(c)

be extended in the 19th year of its validity to a date 20 years from the date of 3G spectrum allotment at a price as may be determined by the Government at the time of extension of licence. This extension shall be done in the 19th year of the UAS licence for the period required to make it co-terminus with the 3G spectrum allocation period by amending licence conditions if required.

existing UAS licence shall be extended in the 19th year of its validity to a date 20 years from the date of 3G spectrum allotment **in such manner, as the Government deems fit.** This extension shall be done in the 19th year of the UAS licence for the period required to make it co-terminus with the 3G spectrum allocation period by amending licence conditions if required.

10. Spectrum Usage Charges:

- No annual spectrum charge shall be payable for 3G Telecom services in the first year from the date of allotment of spectrum.
- The licensee shall pay annual spectrum charge of 1% of AGR after a period of one year.

- No annual spectrum charge shall be payable for 3G Telecom services in the first year from the date of allotment of spectrum.
- The licensee shall pay annual spectrum charge of 1% **on the incremental revenue due to 3G services after a period of one year.** The method of calculation shall be notified separately.

11. Other issues

The Government of India reserves the right to cancel the bidding process or disqualify any bidder.

The Government of India reserves the right to cancel the bidding process or disqualify any bidder **without assigning any reason.**

Mobile connection in the country

16. SHRI MOHD. ALI KHAN: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the number of mobile connection in the country would be increased to 600 million by 2012;

(b) if so, the complete details thereof;

(c) the present status of connections, rural and urban area-wise in each State especially in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) and (b) A telecom subscriber base of 600 million connections, including wireless and wireline, has been envisaged by the end of 2012. As on 30th April, 2009, the total number of mobile connections are about 404 million. With the current pace of addition of about 10 million connections per month, it is expected that the target of 600 million connections shall be achieved by the year 2012.

(c) The details of rural and urban connections in the country as on 30.04.2009 are given in the enclosed Statement.

Statement

Details of rural and urban connections in the country as on 30.04.2009

Sl. No.	Name of Circle/ State	Number of connections					
		Rural		Urban		Total	
		Mobile	Total	Mobile	Total	Mobile	Total
1	2	3	4	5	6	7	8
1.	Andaman and Nicobar Islands	40849	49963	42483	52597	83332	102560
2.	Andhra Pradesh	8566957	9425624	22706272	24378737	31273229	33804361
3.	Assam	2403001	2502825	3692415	3941570	6095416	6444395
4.	Bihar	7753323	8171567	13421876	13972362	21175199	22143929
5.	Chhattisgarh	287799	332816	642953	887092	930752	1219908
6.	Gujarat	8510551	9045737	16075351	17644870	24585902	26690607
7.	Haryana	4501661	4839660	5646914	6176149	10148575	11015809
8.	Himachal Pradesh	2139360	2440214	1288173	1364355	3427533	3804569
9.	Jammu and Kashmir	1431902	1474029	2313022	2509072	3744924	3983101
10.	Jharkhand	269480	346148	592098	931344	861578	1277492
11.	Karnataka	4807003	5430920	19244923	21394081	24051926	26825001
12.	Kerala	6666790	9092483	10197039	11338847	16863829	20431330
13.	Madhya Pradesh	5665975	5946057	14726505	15821551	20392480	21767608
14.	Maharashtra (excluding Mumbai)	12279567	13347962	19965402	22138323	32244969	35486285
15.	North East-I	764981	821634	2361873	2512320	3126854	3333954

1	2	3	4	5	6	7	8
16.	North East-II	144346	177170	282880	378115	427226	555285
17.	Orissa	4102344	4343491	5046483	5439439	9148827	9782930
18.	Punjab	5076029	5692531	10040851	11063034	15116880	16755565
19.	Rajasthan	8042249	8592495	15483374	16580930	23525623	25173425
20.	Tamil Nadu (excluding Chennai)	7786215	8505537	20789533	22321172	28575748	30826709
21.	Uttaranchal	352543	431540	483259	701518	835802	1133058
22.	Uttar Pradesh-East	9895597	10282792	18331349	19415325	28226946	29698117
23.	Uttar Pradesh-West	5589090	5759094	13657198	14513304	19246288	20272398
24.	West Bengal (excluding Kolkata)	8383344	8895140	7785579	8289163	16168923	17184303
25.	Kolkata	1074882	1074882	10856664	12393011	11931546	13467893
26.	Chennai	73097	122895	9322255	10679552	9395352	10802447
27.	Delhi	33	33	22450475	24988324	22450508	24988357
28.	Mumbai	126	126	19607023	22503660	19607149	22503786
TOTAL		116609094	127145365	287054222	314329817	403663316	441475182

Mobile Virtual Network Operations

17. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government has received report from TRAI for Mobile Virtual Network Operations (MVNOs);

(b) if so, salient features of the report on MVNOs; and

(c) by when MVNOs operations are likely to be launched in India?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) and (b) Sir, the Government has received recommendation of TRAI dated 6th August, 2008 on need and timing of introduction of Mobile Virtual Network Operator (MVNO) as well as terms and conditions of the licence to be granted to MVNOs under Section 11 (1) (a) (i) and (ii) of the TRAI Act 1997. The salient features of the said recommendations of TRAI on MVNO are as follows:—

(i) MVNO to be introduced as a distinct service provider with its own licensing and regulatory framework.

(ii) MVNO shall be free to choose its business model (Full or Intermediate or Thin).